PART I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

Notification

The 12th January, 1987

No. 2-Leg /87.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 8th January, 1987 and is hereby published for general information :-

Punjab Act No. 2 of 1987

THE PUNIAB MOTOR ACCIDENTS CLAIMS TRIBUNALS (VALIDATION OF ADJUDICATIONS) ACT, 1986.

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ACT

to validate the adjudications by certain Motor Accidents Claims Tribunals under the Motor Vehicles Act, 1939.

BE it enacted by the Legislature of the State of Punjab in the Thirty-seventh Year of the Republic of India, as follows:

- 1. This Act may be called the Punjab Motor Accidents Claims short title. Tribunals (Validation of Adjudications) Act, 1986.
- 2. Notwithstanding any judgement, decree or order of any court, Validation of all adjudications upon the claims for compensation in respect of accidents adjudications involving the death of, or bodily injury to, persons arising out of the by certain use of motor vehicles or damages to any property of a third party so dents Claims arising or both by the Motor Accidents Claims Tribunals, Faridkot, Tribunals under section 110 of the Motor Vehicles Act, 1939, for the area comparising the district of Faridkot during the pariod from the 12th area comprising the district of Faridkot during the period from the 12th day of March, 1973, to the 3rd day of June, 1976 (both days inclusive), shall be deemed to be valid and effective as if the said Claims Tribunals were duly constituted and accordingly no such adjudication shall be called into question merely on the ground that the aforesaid Claims Tribunals were not duly constituted under section 110 of the said Act.

B. S. NEHRA,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.